

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 61 of 2020

In the matter of:

SinghalFinstock

.....**Appellant**

Vs

ITC Ltd.

.....**Respondent**

Present:

For Appellant:-None

For Respondent :-None

ORDER

03.03.2020- I.A No. 973 of 2020, the Appellant having carved out the ground for condonation of delay of five days in filing the Instant Appeal is condoned. I.A No. 973/2020 is disposed of.

Notice issue on the Respondent by speed post. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellant provides e-mail address of Respondent, let notice be also issued through e-mail.

Post the matter 'For Admission (After Notice) on **26th March, 2020.**

(Justice Bansi Lal Bhat)
Member (Judicial)

(ShreeshMerla)
Member (Technical)

SC/NN